# GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

# LOK SABHA UNSTARRED QUESTION NO. 625 TO BE ANSWERED ON 20<sup>TH</sup> JULY, 2022

### REVENUE SHARING RATE

## 625. SHRI VELUSAMY P.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of the present revenue sharing rate payable by telecom operators;
- (b) whether TRAI is having any proposal to raise the revenue sharing rate in future;
- (c) if so, the details thereof;
- (d) whether the Government is having any proposal to levy uniform licenses fee on Adjusted Gross Revenue (AGR) across all telecom licenses;
- (e) whether the Government is going to implement Unified Licensing or one nation, one license across services and service areas; and
- (f) if so, the details thereof?

### **ANSWER**

# MINISTER OF STATE FOR COMMUNICATIONS (SHRI DEVUSINH CHAUHAN)

- (a) The present revenue sharing rate payable by telecom operators is 8% of AGR, inclusive of the USO levy, which is presently 5% of AGR.
- (b) to (c) There is no such proposal under consideration in TRAI at present.
- (d) Under the Unified Licenseregime introduced in August 2013, there is uniform license fees on Adjusted Gross Revenue(AGR) across all telecom licenses.

(e) to (f) One of the objectives of National Telecom Policy, 2012 was "Strive to create One Nation-One License" across services and service areas. After considering the recommendations of TRAI for Unified License, the Government decided to grant Unified License (UL) and issued 'Guidelines for Grant of Unified License' on 19.08.2013. Further, the recommendations of TRAI related to UL have been considered from time to time and modifications to UL guidelines have been made.

Presently, an applicant can apply for Unified License along with authorization for any one or more services listed below:

- i. Unified License (All Services)
- ii. Access Service (Service Area wise)
- iii. Internet Service (Category-A with All India jurisdiction)
- iv. Internet Service (Category-B with jurisdiction in a service area)
- v. Internet Service (Category-C with jurisdiction in a Secondary Switching Area)
- vi. National Long Distance(NLD) Service
- vii. International Long Distance(ILD) Service
- viii. Global Mobile Personal Communication by Satellite(GMPCS) Service
- ix. Public Mobile Radio Trunking Service(PMRTS) Service
- x. Very Small Aperture Terminal(VSAT) Closed User Group(CUG) Service
- xi. Audio Conferencing/Audiotex/Voice Mail Services
- xii. Machine to Machine(M2M) (Category-A with All India jurisdiction)
- xiii. Machine to Machine(M2M) (Category-B with jurisdiction in a Service Area)
- xiv. Machine to Machine(M2M) (Category-A with jurisdiction in a SSA/District)

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